

SHRI K. NATWAR SINGH : The last portion of your question relates to the Indo-Sri Lanka Agreement. The question that we are discussing is the one raised by Shri Indrajit Gupta about the Indo-Sri Lankan Defence Treaty.

Regarding your first question, as I have earlier said, the question of signing the Defence Treaty between India and Sri Lanka was not raised during the President Jayewardene's discussion with the Prime Minister when the former was in Delhi on return from Kathmandu.

Now, regarding the statement that you have read out from the Newspaper, it relates to a different question and I do not think I should comment on this. We have our views on it but this does not relate to the question of the Defence Treaty which we are discussing at the moment.

SHRI SURESH KURUP : Recently according to the provisions of the Accord, The Sri Lanka Government passed the Administrative Council Bill. As far as my understanding goes, the Government of India has expressed its dissatisfaction regarding some of the provisions of this Bill. Even moderate Tamil opinion is against this Bill. I would like to know whether the Government of India intends to continue talks with Sri Lankan Government regarding the provisions in the Bill ?

SHRI K. NATWAR SINGH : The Question No. 378 is very clear :

“(a) whether the Prime Minister had a discussion with the Sri Lankan President on a proposed bilateral treaty on defence and foreign policy between the two countries ; and

(b) if so, the details and the outcome thereof ?”

And my Answer is :

“(a) No, Sir.

(b) Does not arise.”

Now, the question which you have asked relates to the Indo-Sri Lanka Agree-

ment. Please ask me the question next time and I will give you full details.

WRITTEN ANSWERS TO QUESTIONS

Ground Water Reserves in West Rajasthan

*379. **SHRI THAMPAN THOMAS :** Will the Minister of WATER RESOURCES be pleased to state :

(a) whether ground water reserves have been located in arid regions around Jaisalmer in West Rajasthan ;

(b) whether any assessment has been made of these water resources ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b). Potential ground water zones have been delineated in a number of districts in Western Rajasthan including Jaisalmer.

(c) Yer, Sir. Replenishable ground water resource potential of Jaisalmer district has been assessed as 1432 million cubic metres per annum. Groundwater potential of the remaining districts of Western Rajasthan, namely, Jalore, Barmer, Bikaner, Sikar, Churu, Jhunjhunu, Jodhpur, Nagaur, Pali and Sri Ganganagar taken together has been estimated as about 4400 million cubic metres per annum.

Chinese Roads along Pak Borders

*380. **SHRI M. RAGHUMA REDDY :**

SHRI V. SOBHANADREESWARA RAO :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware of the Chinese roads along Pak borders being ready ; and

(b) if so, the reaction of Government in the matter and the initiative taken to defend the Indian borders ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Government are aware of Chinese road-building activities near the Sino-Pak border.

(b) Government maintain a constant vigil on all developments having a bearing on the country's security. Government have repeatedly protested to the Governments of China and Pakistan on the construction of the Karakoram Highway and the opening of the Khunjerab Pass. These have made very clear India's position on the question of Chinese assistance to Pakistan in constructing roads in portions of Indian territory under the illegal occupation of Pakistan.

Establishment of "Designated Courts" under Terrorist and Disruptive Activities (Prevention) Act, 1987

*381. SHRI H.A. DORA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the "Designated Courts" as contemplated in Section 9 of the Terrorist and Disruptive Activities (Prevention) Act, 1987 have been established ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) to (c). According to information furnished by State Governments/Union Territory Administrations the position of establishment of designated courts is as follow :—

States/UTs that have reported establishment of Designated Courts.

1. Andhra Pradesh	All Sessions Courts at Dist. Headquarters
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have been declared Designated Courts under the TADA Act, 1987.

2. Jammu & Kashmir	2
3. Goa	1
4. Haryana	4
5. Manipur	1
6. Punjab	4
7. Rajasthan	1
8. Uttar Pradesh	3
9. Chandigarh Admn.	1
10. Dehi Admn.	3

States/UTs that have reported that no Designated Courts have been set up.

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| 1. Bihar |
| 2. Tamil Nadu |
| 3. Tripura |
| 4. Andaman & Nicobar Island |
| 5. Lakshadweep |
| 6. Pondicherry |

Information from the remaining States/UTs is awaited.

Review of Purchases through Embassies

*382. SHRI BANWARI LAL PUROHIT :

DR. G.S. RAJHANS :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government propose to review the present system of purchase and